

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BUDDHA GLOBAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BUDDHA GLOBAL LIMITED
2.	Date of incorporation of corporate debtor	12th February, 2011
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U14220DL2011PLC303140
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Shop No. 4053 to 55, Southern Site, Naya Bazar Delhi - 110006 Corporate office: S-402, Greater Kailash, Part-1, New Delhi, 110048
6.	Insolvency commencement date in respect of corporate debtor	12 th September, 2023
7.	Estimated date of closure of insolvency resolution process	11 th March, 2024 (180 th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Santanu Kumar Samanta Regd. No.: IBBI/IPA-001/IP-P-02324/2020-2021/13511
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-170 Golf View Apartments, Saket South, National Capital Territory of Delhi-110017 Email: - santanukumar@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id: ibc.buddhaglobal@gmail.com
11.	Last date for submission of claims	26 th September, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: - https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **BUDDHA GLOBAL LIMITED** on 12th September, 2023.

The creditors of **BUDDHA GLOBAL LIMITED**, are hereby called upon to submit their claims with proof on or before 26th September, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Santanu Kumar Samanta
Interim Resolution Professional
For Buddha Global Limited
Reg. No.: IBBI/IPA-001/IP-P-02324/2020-
2021/13511
AFA Valid upto: 14.02.2024

Place: Delhi

Date: 14th September, 2023

Canara Bank (A Joint Venture of NTPC, POWERGRID, PFC and REC)
SCHOLARS HOME, DEHRADUN

Smt. Pooja Bedi W/O Shri. Amit Kumar (borrower) and Shri. Amit Kumar S/O Late. Dayal Bedi (Co-Borrower/Mortgagor), Resident – Flat No. T-3, 3rd floor, Block - C, Shivalik Apartment, Canal Road, Village-Kishanpur Pargana Central Doon, District – Dehradun is hereby informed that the aforesaid mortgaged property is disposed under Sarfaesi Act. Afterward the household items available in flat will be disposed off as per policy of the Bank. You are hereby informed to claim the assets within 5 days from the publication of this notice afterward no claim shall be entertained.

Date: 14-09-2023 Place : Dehradun Authorize Officer : Canara Bank

ADITYA BIRLA CAPITAL
ADITYA BIRLA FINANCE LIMITED
 Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266.
 Corporate Office: 10th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

E-AUCTION SALE NOTICE
15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. Whereas the Authorized Officer of Aditya Birla Finance Limited / Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Finance Limited will be held on "As is where is", "As is what is" and "Whatever there is" basis.

DATE & TIME OF E-AUCTION : 30.09.2023, BETWEEN 11:00 A. M. TO 01:00 P. M.
LAST DATE OF RECEIPT OF KYC & EARNETS MONEY DEPOSIT (EMD) : 29.09.2023

Sr. No.	Name of the Borrowers & Co-Borrowers	Description of Properties / Secured Assets and Date of Possession	Reserve Price (in ₹)	Earnest Money Deposit (EMD) (in ₹) / Incremental Value	Demand Notice Date and Total Amount (in ₹)
1.	M/s. Jivan Electrical Industries Through it's Proprietor Sh. Vikram Bedi	All Piece & Parcel of Property No. 1/10073-D/2, Old No. 9903, Khasra No. 354 & 355, Village Babarpur, Gali No. 3-1, West Gorakh Park, Illaga Shadara, New Delhi-110 032, And Bounded by :- East : 10 ft. Gali; -West :- Other Property; -North :- Other Property; -South :- Other Property. (PHYSICAL POSSESSION)	70,90,000/- (Rs. Seventy Lakh Ninety Thousand Only).	7,09,000/- (Rs. Seven Lakh Nine Thousand Only) / 50,000/- (Rs. Fifty Thousand Only)	17.06.2022 / 89,65,088/- (Rs. Eighty Nine Lakh Sixty Five Thousand & Eighty-Eight Only) Due as on 16.06.2022
2.	1. Satishchander Sachdeva, S/o. Jaswant Rai Sachdeva 2. Satish Sachdeva Dental Clinic (Through its Prop. Satishchander Sachdeva)	All That Piece & Parcel of Property Shop No. 8, Ground Floor, MCD Building, Shakti Nagar Chowk, Delhi-110 007 With The Lease Hold Rights of The Land under the said Shop Area Falling Within the Limits of Sub Registrar Delhi, Sub District-1, Delhi under Notification Dated 14.09.1968 Issued by Delhi Administration Delhi. Bounded as :- East by : Road; -West By : Toilets; -North By : Shop No. 7; -South By : Shop No. 9. TOTAL AREA : 15769 SQ. FT. (PHYSICAL POSSESSION)	69,50,000/- (Rs. Sixty Nine Lakh Fifty Thousand Only).	6,95,000/- (Rs. Six Lakh Ninety Five Thousand Only) / 25,000/- (Rs. Twenty Five Thousand Only)	17.06.2022 / 1,04,88,462/- (Rs. One Crore Four Lakh Eighty Eight Thousand Four Hundred & Sixty Two Only) Due as on 15.06.2022
3.	1. Mr. Nitin Narag S/o. Mr. Amar Nath 2. Om Sai Packers Prop. Mr. Nitin Narag 3. M/s. Krishna Rani D/o. Harish Kumar 4. Ms. Vimal Rani D/o. Mr. Amar Nath	ALL PICE AND PARCEL PROPERTY BEARING :- All that piece and parcel H. No. 19/15, Waka Jawahar Nagar, Tehsil Camp Panipat, Inside M. C. Tehsil & District, Panipat, Haryana-132 103, and bounded by :- East by : Ashok Kumar 54 Ft.; West by : Jagannath 53.7 ft.; North by : Other property 6.7-5-4-61 ft.; South by : Gali 13.6 ft. (PHYSICAL POSSESSION)	16,20,000/- (Rs. Sixteen Lakh Twenty Thousand Only)	1,62,000/- (Rs. One Lakh Sixty Two Thousand Only) / 25,000/- (Rs. Twenty Five Thousand Only)	17.02.2022 / ₹ 28,09,793.22 (Rs. Twenty Eight Lakh Nine Thousand Seven Hundred Ninety Three & Twenty Two Paise Only) Due as on 10.02.2022

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Finance Limited / Secured Creditor's website i.e. <https://personalfinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act.aspx>.
 Contact Nos.: Aditya Birla Finance Limited, Authorized Officer - (I) Mr. Mukesh Kumar Choudhary (mukesh.choudhary@adityabirlacapital.com) M. No. 9343976618 / 9004266300 You may also visit nearest branch or contact ADITYA BIRLA OFFICIALS 1) Mohit Sharma : mohit.sharma15@adityabirlacapital.com - M. No. 9873913955 3) Mr. Ved Prakash Mishra (vedprakash.mishra@adityabirlacapital.com) Mob. No. 9004026790

Place : New Delhi / Panipat Date : 15.09.2023 Authorised Officer ADITYA BIRLA FINANCE LIMITED

IndusInd Bank FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP,
 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of immovable properties mortgaged to IndusInd Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules 2002. Notice is hereby given to the public in general and to the Borrower / Mortgagors / Guarantors in particular that the Authorized Officer of IndusInd Bank Limited had taken Physical Possession of the following property(ies) mentioned pursuant to demand raised vide notice issued under Section 13(2) of the Act in the following loan account with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS" for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said property(ies). The sale of the below mentioned properties shall be conducted by way of E-auctions through web portal: <https://www.bankeauctions.com>

Lot No.	Name of the Branch	Description of The Immovable Properties	E) Dt. of Demand Notice u/s 13(2) of SARFAESI ACT 2002	A) Reserve Price (Rs. in Lacs)	Date/ Time of E-auction	Details of the encumbrances known to the secured creditors	Name & Contact No. of Authorized Officer
1.	M/s Dhamam Steels (Borrower) 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan. 2. Mr. Nitin Jain (Guarantor) S/o Mr. Dhamam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan. 3. Mr. Dhamam Chand Jain (Guarantor), 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan. 4. Mrs. Pratibha Devi (Guarantor) W/o Mr. Dhamam Chand Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 5. Mrs. Renu Jain W/o Late Mr. Dilip Chand Jain, 276/23, Tikamganj, Ajmer-305001, 6. Mr. Varsha Jain W/o Mr. Nitin Jain 276/23, Tikamganj, Ajmer-305001, 7. Mrs. Bhawana Jain W/o Mr. Atin Jain, 276/23, Tikamganj, Ajmer-305001, 8. M/s Vishwas Steel (Borrower) 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan. 9. M/s Bajaj Industries (Borrower) 276/23, Tikamganj, Ajmer-305001, Also at: Works at NH-8, Bypass, Near Adinath Creaser Village-Palra, Ajmer. 10. M/s Vasu Puja Industries, 276/23, Tikamganj, Ajmer, Rajasthan-305001	All part and parcel of Land & Building measuring 01 Bigha, 04 Biswa out of Khara no.419, situated in the area and within revenue estate of village Khara Kaland Delhi in the ownership of Smt. Alpina Jain W/o Sh. Pradeep Jain	04.05.2022	A) Rs. 243.90 Lakhs B) Rs. 2.43 Lakhs C) Rs. 1,00,000/-	05.10.2023 11:30 am to 04:30 pm	No SA filed	Ms. Twinkle Nain Mob: 9802927574
2.	M/s Vasupuja Industries (Borrower) 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan. 2. Mrs. Pratibha Devi (Guarantor) W/o Mr. Dhamam Chand Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 3. Mrs. Bhawana Jain W/o Mr. Atin Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 5. Mrs. Renu Jain W/o Mr. Nitin Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 6. Mr. Varsha Jain W/o Mr. Nitin Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 7. Mrs. Bhawana Jain W/o Mr. Atin Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 8. M/s Vishwas Steels, 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan. 9. M/s Dhamam Steels, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 10 M/s Bajaj Industries, 276/23, Tikamganj, Ajmer-305001.	Entire 1st, 2nd and 3rd Floor with terrace rights of property bearing new Municipal no 1460 (old no 691) and exclusive ownership rights of stairs leading from Ground Floor to Top Floor bearing No.1459, Main Bazar, Chandi Chowk, Delhi (measuring 30 sq yds) in the name of Mr. Adishwar Nath Gupta	01.11.2019	A) Rs. 370.00 lakhs B) Rs.37.00 lakhs C) Rs. 1,00,000/-	05.10.2023 11:30 am to 04:30 pm	SA filed	Ms. Twinkle Nain Mob: 9802927574
3.	M/s Vishwas Steels (Borrower), 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan. 2. Mrs. Pratibha Devi (Guarantor) W/o Mr. Dhamam Chand Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 3. Mrs. Bhawana Jain (Guarantor) W/o Mr. Atin Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 4. Mrs. Renu Jain (Guarantor) W/o Late Mr. Dilip Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 5. Mr. Varsha Jain W/o Mr. Nitin Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 6. Mr. Sachin Bajaj (Guarantor) S/o Mr. Dhamam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 7. Mr. Dhamam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 8. M/s Vishwas Steels, 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 9. M/s Dhamam Steels, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 10 M/s Bajaj Industries (Guarantor), 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan.	All that part and parcel of the property bearing No.A-19 Duplex, Sector-8, HIG, Brij Vihar Sahilabad, Ghaziabad UP 201011 measuring 160.00 sq mtrs, in the name of Sh. Rahul Gupta S/o Sh. S.P. Gupta & Sh. Pankaj Gupta S/o Sh. S.P. Gupta	14.07.2021	A) Rs. 240.00 lakhs B) Rs.24.00 lakhs C) Rs. 1,00,000/-	05.10.2023 11:30 am to 04:30 pm	SA filed	Ms. Twinkle Nain Mob: 9802927574
4.	M/s Bajaj Industries (Borrower) 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan. 2. Mrs. Pratibha Devi (Guarantor) W/o Mr. Dhamam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 3. Mrs. Bhawana Jain (Guarantor) W/o Mr. Atin Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 4. Mrs. Renu Jain (Guarantor) W/o Mr. Nitin Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 5. Mr. Varsha Jain (Guarantor) W/o Mr. Nitin Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 6. Mr. Sachin Bajaj (Guarantor) W/o Mr. Dhamam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 7. Mr. Dhamam Chand Jain (Guarantor), 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 8. M/s Vishwas Steels (Guarantor), 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 9. M/s Dhamam Steels (Guarantor), 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 10 M/s Bajaj Industries (Guarantor), 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan.	Entire Third Floor with Roof Rights of Residential Property situated at Plot no. 12, Block No.52, Kharsa No. 993/6, Ramjas Road, Karol Bagh New Delhi area 1732.72 sq. ft. in the name of Pradeep Kumar Bubna covered area measuring 160.97 sq mtr	13.07.2020	A) Rs. 204.00 lakhs B) Rs.20.4 lakhs C) Rs. 1,00,000/-	05.10.2023 11:30 am to 04:30 pm	SA filed	Ms. Twinkle Nain Mob: 9802927574

Name and contact details of Authorized Officer- Yatendra Kumar, Mobile No. 9990799379, E-mail ID- kumar.yatendra@indusind.com

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD details and documents through Web Portal: <https://www.bankeauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankeauctions.com>) through Login ID & password. The EMD shall be payable through NEFT /RTGS in the following account: 00053564604005, IFSC Code - INDB0000055 latest by 5:00 PM on or before the dates mentioned in the table above. Please note that the Cheques shall not be accepted as EMD amount. 2. The Bank shall however not be responsible for any outstanding statutory dues / encumbrances / tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) to inspect & satisfy themselves. 3. The intending bidders who have deposited the EMD and require assistance in creating login ID & password, uploading data, submitting bid, training on e-bidding process etc., may contact our service provider M/s C1 India Private Limited, Helpline Nos. 0124-4302020 / 2021 / 2022 / 2023 / 2024, Mr. Mithalesh Kumar, Mob. No. +91-7080804466, email ID: support@bankeauctions.com and for any property related query may contact the Authorized Officer as mentioned above in office hours during the working days (10 AM to 5 PM). 4. The highest bid shall be subject to approval of IndusInd Bank Limited. Authorized Officer reserves the right to accept / reject all or any of the offers / bids so received without assigning any reasons whatsoever. His decision shall be final & binding. 5. In case of any default of respective payment within the stipulated period, the sale will automatically stand revoked and the entire deposit made by the bidder together with the earnest money shall be forfeited without any notice and the property(ies) shall be resold. The defaulting bidder shall not have the recourse / claim against the Bank / Authorized Officer 5. For detailed terms and conditions refer to the Bank's website www.indusind.com and www.bankeauctions.com.

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) & RULE 9(1) OF THE SARFAESI ACT, 2002
 The borrower / guarantors / mortgagors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned / sold and balance due, if any, will be recovered with interest and cost.

Date: 15.09.2023 Place: Ajmer (Rajasthan) Authorised Officer, IndusInd Bank Ltd.

Possession Notice (For Immovable Property) Rule 8(1)
 Whereas, the undersigned being the Authorized Officer of IndusInd Finance Limited (formerly known as IndusInd Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower (s) / Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Mohammad Zia Ullah	All that piece and parcel of 'Built-up Freehold Property bearing Municipal No. 421/33 (Northern Portion), Part of Old Plot No. 69, entire 3rd Floor with roof rights, land area measuring 75 Sq. Yds. VII Chowki Mubarakabad, Onkar Nagar, Tri Nagar, Delhi, India-110035.	Rs.33,16,515/- (Rupees Thirty Three Lakh Eighteen Thousand Five Hundred Fifteen Only)	30-Jul-2023	12-Sep-2023

For further details please contact to Authorized Officer at Branch Office: Plot No-30/30E, Upper Ground Floor, Main Shivaji Marg, Najargarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi/ Corporate Office: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.
 Place: Delhi, Date: 15-09-2023 Sd/- Authorised Officer, For IIFL Home Finance Ltd.

FORM B PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF EUROTAS INFRASTRUCTURE LIMITED

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Eurotas Infrastructure Limited
2.	Date of Incorporation of Corporate Debtor	February 23, 2011
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Delhi Registration No. 214733
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN: U70101DL2011PLC214733
5.	Address of the Registered Office and Principal Office (if Any) of the Corporate Debtor	A. Registered Office: Basement, A-103, Road No. 4 Mahipalpur Extension, New Delhi - 110 037, India. B. Plant Address: MIDC, Additional Simar, Musalgaon - 422 112, Maharashtra, India.
6.	Date of Closure of Insolvency Resolution Process	September 12, 2023
7.	Liquidation Commencement Date of Corporate Debtor	September 12, 2023 (vide NCLT Order dated September 12, 2023)
8.	Name and Registration Number of the Insolvency Professional acting as Liquidator	(Name: Mr. Huzefa Fakhri Sitabkhan IBBI Registration Number: IBBI/PA-001/IP-P00031/2017-18/10115 Authorisation for Assignment valid till December 23, 2023)
9.	Address and E-mail of the Liquidator, as registered with the Board	Registered Address of Liquidator: 1012, Dalamal Tower, Free Press Journal Road, 211, Nariman Point, Mumbai - 400 021, Maharashtra, India. Registered Email Address: huzefa.sitabkhan@gmail.com
10.	Address and E-mail Address to be used for Correspondence with the Liquidator	Address for Correspondence: Think Capital Insolvency Professionals LLP 1011-1212, Dalamal Tower, Free Press Journal Marg, 211, Nariman Point, Mumbai - 400 021, Maharashtra, India. Email ID for Correspondence: cirp.eurotas@gmail.com
11.	Last Date For Submission Of Claims	October 12, 2023

Notice is hereby given that the Hon'ble National Company Law Tribunal (NCLT), Bench V, New Delhi has ordered the commencement of liquidation of the Eurotas Infrastructure Limited vide order dated September 12, 2023. The stakeholders of Eurotas Infrastructure Limited are hereby called upon to submit a proof of their claims, on or before October 12, 2023, to the liquidator at the address mentioned against item 10 above. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. The proof of claim is to be submitted by way of the following specified forms along with Affidavit and documentary proof in support of claim:
 1. Form C - For Claim by Operational Creditors except Workmen and Employees
 2. Form D - For Claim by Financial Creditors
 3. Form E - For Claim by Workmen or an Employee
 4. Form F - For Claim by Authorized Representative of Workmen or Employees
 5. Form G - For Claim by any Other Stakeholder
 The above-mentioned forms can be downloaded from the website www.ibbi.gov.in of the Insolvency and Bankruptcy Board of India. Submission of false or misleading proofs of claim shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38. Authorisation for Assignment valid till December 23, 2023.

Sd/- Huzefa Fakhri Sitabkhan Liquidator
 IBBI/PA-001/IP-P00031/2017-18/10115
 Date: September 15, 2023 Place: Mumbai Authorisation for Assignment valid till December 23, 2023

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The Indian EXPRESS - JOURNALISM OF COURAGE

पंजाब नैशनल बैंक Punjab National Bank
 ... मातेर का प्रवर्तक! ... the name you can BANK upon!
 (A GOVERNMENT OF INDIA UNDERTAKING)

INDIA NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Mortgagee/Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the constructive/physical symbolic possession of which has been taken by the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/Secured Creditor from the respective Borrower(s) and Guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Lot No.	Name of The Branch	Description of The Immovable Properties	E) Dt. of Demand Notice u/s 13(2) of SARFAESI ACT 2002	A) Reserve Price (Rs. in Lacs)	Date/ Time of E-auction	Details of the encumbrances known to the secured creditors	Name & Contact No. of Authorized Officer
1.	BO: Vasant Vihar D Block (153000) M/s R P Paper Company Address: 947/949/96 Panchratna Market Chotta Chipwara, Chawri Bazar, Delhi - 110006 Also At: A-19, Khara Garhi Delhi - 110082 Sh. Pradeep Jain (Proprietor) Smt. Alpina Jain W/o Sh. Pradeep Jain Sh. Manav Jain S/o Sh. Pradeep Jain All At: E-37 Ashok Vihar Phase-I, Delhi - 110006	All part and parcel of Land & Building measuring 01 Bigha, 04 Biswa out of Khara no.419, situated in the area and within revenue estate of village Khara Kaland Delhi in the ownership of Smt. Alpina Jain W/o Sh. Pradeep Jain	04.05.2022	A) Rs. 243.90 Lakhs B) Rs. 2.43 Lakhs C) Rs. 1,00,000/-	05.10.2023 11:30 am to 04:30 pm	No SA filed	Ms. Twinkle Nain Mob: 9802927574
2.	BO: A Block, CP (671916) M/s Shri Krishna Jewellers Sh. Adishwar Nath Gupta (Guarantor) Sh. Adishwar Nath Gupta (Guarantor) 1459, 1st Floor, Chandi Chowk, Near Haldiram, Chandi Chowk, Delhi - 110006	Entire 1st, 2nd and 3rd Floor with terrace rights of property bearing new Municipal no 1460 (old no 691) and exclusive ownership rights of stairs leading from Ground Floor to Top Floor bearing No.1459, Main Bazar, Chandi Chowk, Delhi (measuring 30 sq yds) in the name of Mr. Adishwar Nath Gupta	01.11.2019	A) Rs. 370.00 lakhs B) Rs.37.00 lakhs C) Rs. 1,00,000/-	05.10.2023 11:30 am to 04:30 pm	SA filed	Ms. Twinkle Nain Mob: 9802927574
3.	BO: Tropical Building (013300) Sh. Rahul Gupta, Smt. Alka Gupta, Sh. Pankaj Gupta & Smt. Nidhi Gupta All R/o : A-19, HIG, Duplex Sector-8, Brij Vihar Sahilabad, Ghaziabad UP - 201011	All that part and parcel of the property bearing No.A-19 Duplex, Sector-8, HIG, Brij Vihar Sahilabad, Ghaziabad UP 201011 measuring 160.00 sq mtrs, in the name of Sh. Rahul Gupta S/o Sh. S.P. Gupta & Sh. Pankaj Gupta S/o Sh. S.P. Gupta	14.07.2021	A) Rs. 240.00 lakhs B) Rs.24.00 lakhs C) Rs. 1,00,000/-	05.10.2023 11:30 am to 04:30 pm	SA filed	Ms. Twinkle Nain Mob: 9802927574
4.	BO: Tropical Building (013300) M/s Trend setters Books Ltd. 56, Rani Jhanshi Road, New Delhi 110055. Mortgagor: Mr. Pradeep Kumar Bubna S/o Nathmal Bubna H No 52/12, 3rd Floor, Ramjas Road, Karol Bagh New Delhi 110005. Also at: A-901-902, Sky Line Group Housing, Part-C, Scheme Krishna VII, Sirol Jagatpura, Jaipur Pin 302017. Mrs. Abha Bubna & Mr Lakshya Bubna H No 52/12, 3rd Floor, Ramjas road, Karol Bagh New Delhi 110005. Mr Vikash Mahajan C/o Kamal Sons- E-57, Gurunankapura Jail Road New Delhi 110018	Entire Third Floor with Roof Rights of Residential Property situated at Plot no. 12, Block No.52, Kharsa No. 993/6, Ramjas Road, Karol Bagh New Delhi area 1732.72 sq. ft. in the name of Pradeep Kumar Bubna covered area measuring 160.97 sq mtr	13.07.2020	A) Rs. 204.00 lakhs B) Rs.20.4 lakhs C) Rs. 1,00,000/-	05.10.2023 11:30 am to 04:30 pm	SA filed	Ms. Twinkle Nain Mob: 9802927574

BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 2. The particulars of Secured Assets specified in the Schedule herein above stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. The sale will be done through e-auction platform provided at the Website <https://www.mstccommerce.com> on date and time of auction specified above. 4. For further details and complete Terms & Conditions of the sale, please refer to www.ibbi.in, www.tenders.gov.in, www.mstccommerce.com and <https://reprocure.com/epublish/app>.
STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002
 Date: 14.09.2023 AUTHORIZED OFFICER, PUNJAB NATIONAL BANK

ENERGY EFFICIENCY SERVICES LIMITED
 (A Joint Venture of NTPC, POWERGRID, PFC and REC)
 5th & 6th Floor, Core-3, SCOPE Complex, Lodhi Road, New Delhi-110003

Energy Efficiency Services Ltd. is looking to hire office space measuring net carpet area of 40000 Sq. Ft. (+/- 10%) approx along with adequate car parking facility, on rent/lease in Noida, with connectivity to nearest DMRC Metro Line, within the radius of 30 kms from India Gate. Detailed terms & conditions of the EOI is available on the below mentioned website:
<https://www.eeslindia.org/>
 Interested parties may submit their proposal, complete in all respect, at the above online portal. Last date of submitting proposal online is 06:00 PM, 21-Sep-2023.

FORM NO-INC-25
 [Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
 Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Regional Director,
 Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND
 In the matter of GOPALJI INFOCOMM PRIVATE LIMITED having its registered office at A-69, NIRMAN VIHAR, NEW DELHI-110092, Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 16.08.2023 to enable the company to change its Registered Office from "NCT OF DELHI" to "STATE OF UTTAR PRADESH".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address B-2 Wing, 2nd Floor Paryavaran Bhawan, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address A-69, NIRMAN VIHAR, NEW DELHI-110092, Petitioner.

For and on behalf of the Applicant
 Sd/- Manju Dev (Director)
 Date: 14.09.2023 Place: Delhi

SMFG INDIA CREDIT COMPANY LIMITED
(Formerly Fullerton India Credit Company Limited)
कोर्पोरेट कार्यालय : 10 वां तल, आर्किट नं. 101, 102 एवं 103, 2 नम्बर एवेन्यू, मेजर भिक्किट, वान्द्रा कुर्ला कॉम्प्लेक्स, वान्द्रा (ई), मुम्बई-400051

मांग सूचना
वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 ("नियमावली") तथा प्रतिभूति हित प्रवर्तन (अधिनियम 2002) (अधिनियम) के प्रावधानों के अंतर्गत
अधिनियम के अंतर्गत एएसएमएफजी इंडिया क्रेडिट कम्पनी लिमिटेड (पूर्व में फुल्लर्टन इंडिया क्रेडिट कम्पनी लिमिटेड (एएसएमएफजी इंडिया क्रेडिट) के प्राधिकृत अधिकारी के रूप में तथा नियम 3 के साथ परिचय अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने अधिनियम की धारा 13(2) के अंतर्गत मांग सूचना जारी कर अप्रोचिखित ऋणधारकों को उक्त सूचना की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि वापस लौटाने का निर्देश दिया था। अधोहस्ताक्षरी का मानना है कि ऋणधारक मांग सूचना (ओं) की अनदेखी कर रहे हैं, अतः नियमों के अनुसार एफिक्शनेशन तथा प्रकाशन द्वारा सूचना जारी की जा रही है। मांग सूचना का विषय वस्तु इस प्रकार है:

ऋणधारक (ओं) का नाम	मांग सूचना तिथि एवं तिथि
दाहदाम गैरली, प्रदीप कुमार्, मन्ना दर्शन	21.8.2023, रू. 2755293/-
खाता नं. : 173020910570722 एवं 173020910722753	21.8.2023 को

अचल सम्पत्ति/गिरवी सम्पत्ति का विवरण
प्लॉट नं.-207, पश्चिम मार्ग 120 पार्क वाईएच, खसरा नं.-237 में जो भूजा कॉलोनी, सेक-12, ग्राम मिर्जापुर, परमाणु लोनी, तहसील एवं जिला गाजियाबाद, उ.प्र. में स्थित है।

ऋणधारकों को सलाह दी जाती है कि मांग सूचनाओं का अनुपालन करें तथा भुगतान की वसूली तक लागू दर पर व्याज, अतिरिक्त व्याज, वाइस चार्ज, लागत तथा खर्च के साथ इस प्रकाशन की तिथि से 60 दिनों के भीतर मांग सूचना की उपरोक्त राशि का भुगतान करें। ऋणधारक ध्यान रखें कि एएसएमएफजी इंडिया क्रेडिट एक प्रतिभूत क्रेडिटर है तथा ऋणधारकों द्वारा प्राप्त की गई ऋण सुविधा ऋणधारकों द्वारा गिरवी रखी गई सम्पत्ति/परिसम्पत्तियों को कि प्रतिभूत ऋण है, के प्रति एक प्रतिभूत ऋण है। यदि ऋणधारक निर्धारित समय के भीतर अपनी सम्पूर्ण देवताओं को निष्पादित नहीं करते हैं तो एएसएमएफजी इंडिया क्रेडिट भुगतान की वसूली करने के लिये अधिनियम तथा नियम के अंतर्गत विद्वि की अथवा अन्य उपचार के द्वारा उसके अंतर्गत के अधिकार सहित प्रतिभूत परिसम्पत्तियों का कब्जा करने के लिये अधिनियम की धारा 13(4) के अंतर्गत सभी अधिकारों का प्रयोग करने के लिये अधिकृत होगा। एफआईसी/सीएल विद्वि अथवा अंतर्गत के अधिकार को प्रवर्तित करने से पूर्व प्रतिभूत परिसम्पत्तियों को पट्टे पर एवं/अथवा सील करने के लिये भी अधिकृत होगा। प्रतिभूत परिसम्पत्तियों की विद्वि के उपरोक्त एएसएमएफजी इंडिया क्रेडिट को यदि उन्हे देय सम्पूर्ण कबजे की वसूली प्राप्त नहीं होती है तो शेष बकाय की वसूली करने के लिए एएसएमएफजी इंडिया क्रेडिट को अलग से कानूनी कार्यवाही शुरू करने का भी अधिकार है। यह उपचार कानून कानून के अंतर्गत एएसएमएफजी इंडिया क्रेडिट को उपलब्ध अन्य सभी उपचारों के अतिरिक्त तथा स्वतंत्र होगा। ऋणधारकों का ध्यान प्रतिभूत परिसम्पत्तियों को विधायित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13(8) तथा पुनः अधिनियम की धारा 13 (13) के प्रति आकृष्ट की जाती है जिसके द्वारा ऋणधारक एएसएमएफजी इंडिया क्रेडिट को लिखित अनुमति प्राप्त किए बिना किसी भी प्रतिभूत परिसम्पत्तियों का (व्यवस्थापक की सामान्य प्रक्रिया को छोड़कर) विद्वि, पट्टे अथवा अन्य रूप से व्यवसाय अथवा प्रतिभूत परिसम्पत्तियों का निरपेक्षा अथवा अंतरा करने से प्रतिबंधित किए गए हैं तथा उपरोक्त को अज्ञात उक्त अधिनियम की धारा 29 के अंतर्गत दंडनीय अपराध है। मांग सूचना की प्रति अधोहस्ताक्षरी के पास उपलब्ध है तथा ऋणधारक, यदि ऐसा चाहे किसी भी कार्य दिवस को कार्यालय के दौरान उसे अधोहस्ताक्षरी से प्राप्त कर सकते हैं।

हस्ता./प्रभिकृत अधिकारी
एएसएमएफजी इंडिया क्रेडिट कम्पनी लिमिटेड (पूर्व में फुल्लर्टन इंडिया क्रेडिट कम्पनी लिमिटेड)

SMFG INDIA CREDIT COMPANY LIMITED
(Formerly Fullerton India Credit Company Limited)
कोर्पोरेट कार्यालय : 10 वां तल, आर्किट नं. 101, 102 एवं 103, 2 नम्बर एवेन्यू, मेजर भिक्किट, वान्द्रा कुर्ला कॉम्प्लेक्स, वान्द्रा (ई), मुम्बई-400051

मांग सूचना
वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 ("नियमावली") तथा प्रतिभूति हित प्रवर्तन (अधिनियम 2002) (अधिनियम) के प्रावधानों के अंतर्गत
अधिनियम के अंतर्गत एएसएमएफजी इंडिया क्रेडिट कम्पनी लिमिटेड (पूर्व में फुल्लर्टन इंडिया क्रेडिट कम्पनी लिमिटेड (एएसएमएफजी इंडिया क्रेडिट) के प्राधिकृत अधिकारी के रूप में तथा नियम 3 के साथ परिचय अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने अधिनियम की धारा 13(2) के अंतर्गत मांग सूचना जारी कर अप्रोचिखित ऋणधारकों को उक्त सूचना की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि वापस लौटाने का निर्देश दिया था। अधोहस्ताक्षरी का मानना है कि ऋणधारक मांग सूचना (ओं) की अनदेखी कर रहे हैं, अतः नियमों के अनुसार एफिक्शनेशन तथा प्रकाशन द्वारा सूचना जारी की जा रही है। मांग सूचना का विषय वस्तु इस प्रकार है:

ऋणधारक (ओं) का नाम	मांग सूचना तिथि एवं तिथि
नेखलम लोण्ड इंस्टीट्यूट, वृंदेश कुमार, मधु गागर, राजेश गागर,	21.8.2023, रू. 7437617.62/-
खाता नं. : 173001310416415 एवं 173001310720565	21.8.2023 को

अचल सम्पत्ति/गिरवी सम्पत्ति का विवरण
जनरल स्टडीफो-ऑपरिटेड गुरु हारसिंग सोसाइटी लि., वर्तमान में बृज विहार, पीतमपुर, दिल्ली-110034 की छे आउट योजना में स्थित भूतल पर फ्लैट नं. जी-27, प्रथम तल, एफआईसी तथा केरज।

ऋणधारकों को सलाह दी जाती है कि मांग सूचनाओं का अनुपालन करें तथा भुगतान की वसूली तक लागू दर पर व्याज, अतिरिक्त व्याज, वाइस चार्ज, लागत तथा खर्च के साथ इस प्रकाशन की तिथि से 60 दिनों के भीतर मांग सूचना की उपरोक्त राशि का भुगतान करें। ऋणधारक ध्यान रखें कि एएसएमएफजी इंडिया क्रेडिट एक प्रतिभूत क्रेडिटर है तथा ऋणधारकों द्वारा प्राप्त की गई ऋण सुविधा ऋणधारकों द्वारा गिरवी रखी गई सम्पत्ति/परिसम्पत्तियों को कि प्रतिभूत ऋण है, के प्रति एक प्रतिभूत ऋण है। यदि ऋणधारक निर्धारित समय के भीतर अपनी सम्पूर्ण देवताओं को निष्पादित नहीं करते हैं तो एएसएमएफजी इंडिया क्रेडिट भुगतान की वसूली करने के लिये अधिनियम तथा नियम के अंतर्गत विद्वि की अथवा अन्य उपचार के द्वारा उसके अंतर्गत के अधिकार सहित प्रतिभूत परिसम्पत्तियों का कब्जा करने के लिये अधिनियम की धारा 13(4) के अंतर्गत सभी अधिकारों का प्रयोग करने के लिये अधिकृत होगा। एफआईसी/सीएल विद्वि अथवा अंतर्गत के अधिकार को प्रवर्तित करने से पूर्व प्रतिभूत परिसम्पत्तियों को पट्टे पर एवं/अथवा सील करने के लिये भी अधिकृत होगा। प्रतिभूत परिसम्पत्तियों की विद्वि के उपरोक्त एएसएमएफजी इंडिया क्रेडिट को यदि उन्हे देय सम्पूर्ण कबजे की वसूली प्राप्त नहीं होती है तो शेष बकाय की वसूली करने के लिए एएसएमएफजी इंडिया क्रेडिट को अलग से कानूनी कार्यवाही शुरू करने का भी अधिकार है। यह उपचार कानून कानून के अंतर्गत एएसएमएफजी इंडिया क्रेडिट को उपलब्ध अन्य सभी उपचारों के अतिरिक्त तथा स्वतंत्र होगा। ऋणधारकों का ध्यान प्रतिभूत परिसम्पत्तियों को विधायित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13(8) तथा पुनः अधिनियम की धारा 13 (13) के प्रति आकृष्ट की जाती है जिसके द्वारा ऋणधारक एएसएमएफजी इंडिया क्रेडिट को लिखित अनुमति प्राप्त किए बिना किसी भी प्रतिभूत परिसम्पत्तियों का (व्यवस्थापक की सामान्य प्रक्रिया को छोड़कर) विद्वि, पट्टे अथवा अन्य रूप से व्यवसाय अथवा प्रतिभूत परिसम्पत्तियों का निरपेक्षा अथवा अंतरा करने से प्रतिबंधित किए गए हैं तथा उपरोक्त को अज्ञात उक्त अधिनियम की धारा 29 के अंतर्गत दंडनीय अपराध है। मांग सूचना की प्रति अधोहस्ताक्षरी के पास उपलब्ध है तथा ऋणधारक, यदि ऐसा चाहे किसी भी कार्य दिवस को कार्यालय के दौरान उसे अधोहस्ताक्षरी से प्राप्त कर सकते हैं।

हस्ता./प्रभिकृत अधिकारी
एएसएमएफजी इंडिया क्रेडिट कम्पनी लिमिटेड (पूर्व में फुल्लर्टन इंडिया क्रेडिट कम्पनी लिमिटेड)

सेण्ट्रल बैंक ऑफ इंडिया
Central Bank of India
1911 से आपके लिए "केन्द्रित" "CENTRAL" TO YOU SINCE 1911

कश्मीरी गेट शाखा, दिल्ली-110006
कब्जा सूचना (अचल सम्पत्ति के लिए)
प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के तहत
जबकि वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित अधिनियम, (दूसरा) अध्यादेश, 2002 (2002 का अध्यादेश 3) के अंतर्गत सेण्ट्रल बैंक ऑफ इंडिया, कश्मीरी गेट शाखा, दिल्ली का प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पढ़े जाने वाले अनुच्छेद 13(12) के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना दिनांक 17/05/2022 जारी की थी, जिसके द्वारा **कर्जदार: श्री तपेन्द्र सोलंकी एवं श्री राहुल सोलंकी, दोनों पुत्र स्वो राजेन्द्र सोलंकी**, को सूचना में उल्लिखित राशि **₹.21,99,320/- (इक्कीस लाख निर्यानबे हजार तीन सौ बीस रुपये मात्र)** + उक्त सूचना की प्राप्ति की तारीख से अर्जित व्याज के साथ चुकाने के लिए कहा गया था। **कर्जदार** के इस राशि को चुकाने में असफल रहने के कारण, कर्जदारों तथा आज जनता को एतद्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पढ़े जाने वाले कथित अधिनियम की धारा 13(4) के तहत प्रदत्त शक्तियों का उपयोग करते हुए नये वर्णित सम्पत्ति का कब्जा दिनांक 07/09/2023 को ले लिया है। **कर्जदारों** को विशेष तौर पर तथा आज जनता को सामान्य तौर पर एतद्वारा सावधान किया जाता है कि वे सम्पत्ति के साथ किसी प्रकार का लेन-देन न करें और सम्पत्ति का कोई भी लेनदेन **₹.21,99,320/- (इक्कीस लाख निर्यानबे हजार तीन सौ बीस रुपये मात्र)** + उक्त सूचना की प्राप्ति की तारीख से अर्जित व्याज के साथ **सेण्ट्रल बैंक ऑफ इंडिया, कश्मीरी गेट शाखा, दिल्ली** के प्रचार के भुगतान के अधीन होगा। **कर्जदार** का ध्यान सुरक्षित सम्पत्ति को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम के अनुच्छेद (13) के उप-अनुच्छेद (8) के प्रावधानों की ओर आकर्षित किया जाता है।

अचल सम्पत्ति का विवरण
स्वो राजेन्द्र सोलंकी के दोनों पुत्रों श्री तपेन्द्र सोलंकी एवं श्री राहुल सोलंकी के नाम पर सम्पत्ति के समी भाग एवं हिस्से का साम्यिक बंधक, फ्रीहोल्ड सम्पत्ति असर सं. डब्ल्यूजे-190/ए-1 के छत के अधिकार के बिना निर्मित दूसरी मंजिल नं. एस्फ के अंतर्गत क्वार्टर, खसरा नम्बर 371 में सं. ग्राम राया आबादी के क्षेत्र में स्थित है जिसे खामपुर नई दिल्ली-110008 के नाम से जाना जाता है। क्षेत्रफल माग 95 वर्ग फीट।
जो धिरा है :- सम्पत्ति का विवरण
उत्तर: गली दक्षिण: गली
पूर्व: अन्य सम्पत्ति पश्चिम: शेष भाग
स्थान: दिल्ली तिथि: 07.09.2023 प्राधिकृत अधिकारी, सेण्ट्रल बैंक ऑफ इंडिया, कश्मीरी गेट शाखा, दिल्ली

पूनावाला हाउसिंग फाइनेंस लिमिटेड
(पूर्व में मेग्ना हाउसिंग फाइनेंस लिमिटेड)
पंजीकृत कार्यालय : 602, 6ठा तल, जीरो थन आईटी पार्क, क्रम सं. 79/1, चोयर्ग्री, मुंधवा रोड, पुणे-411036
शाखा कार्यालय इकाई: 8, सल नगर, नई दिल्ली-110065

ई-नीलामी बिक्री सूचना
सर्फेसी अधिनियम के अंतर्गत प्रतिभूत अचल परिसम्पत्तियों की ई-नीलामी बिक्री
एतद्वारा आज जनता तथा विशेष रूप से ऋणधारकों/सह-ऋणधारकों/गारंट्टरों को सूचित किया जाता है कि मेग्ना हाउसिंग फाइनेंस लि. अब नियमों के प्रमाणपत्र के माध्यम से पूनावाला हाउसिंग फाइनेंस लि. ("एक्सपर्टग्लोबल") के पास गिरवी नीचे वर्णित सम्पत्ति जिसका अधिनियम की धारा 13(4) धारा 14 के अंतर्गत कम्पनी के संघटित प्राधिकृत अधिकारों द्वारा कब्जा किया गया था, को लागू व्याज, चार्जज तथा खर्च आदि के साथ पीएचएफएल के बकाये की वसूली के लिये नीचे वर्णित शर्तों के अनुसार ई-नीलामी द्वारा बिक्री को जबावी। सम्पत्ति की बिक्री प्रतिभूति हित (प्रवर्तन) नियम (यहां के ब्याज नियमों वर्णित) के नियम 8 एवं 9 के अंतर्गत 'जिसा है जहां है' तथा उपचार-रहित आधार' पर होगा। बिक्री के विस्तृत नियम एवं शर्तों के लिए पीएचएफएल/प्रतिभूत लेनदार की वेबसाइट अर्थात www.poonawallahousing.com देखें।

प्रस्ताव सं. माहक का नाम (A)	मांग सूचना की तिथि तथा बकाया राशि (B)	सम्पत्ति का प्रकार (C)	आंशिक मूल्य (D)	ईएमडी (आयु की 10%) (E)	ईएमडी जमा करने की तिथि (G)	संवदा युक्ति (H)	सम्पत्ति के लिए बिक्री का तिथि (I)	नीलामी की तिथि एवं तिथि (J)	आज ब्रह्म चार-कोई के माहक, यदि कोई हो, (K)	
ऋण सं. HF/0399/II/19/100532 नवीन घुरी (कर्जदार) साधना पुरी (सह-कर्जदार)	सूचना तिथि : 25/08/2022 कुल बकाया : रू. 2,703,183.14 (रुपये सवाइस लाख तीन हजार एक सौ तिरसरी एवं चौदह सौ मात्र) तिथि 25/08/2022 तक देय तथा वसूली तक 12.00% वार्षिक व्याज	भौतिक	फ्लैट नंबर सी-001 की गिरवी संपत्ति का समस्त भाग। क्षेत्रफल 90 वर्ग फीट है, जिसमें 3 बीएचके, ऊपरी भूतल (सामने की ओर) संपत्ति संख्या ए-1/3, खसरा नंबर 488/1 में से, गांव मोलरबंद बदपुर, तहसील कालकाजी, नई दिल्ली में स्थित है। विक्रय पत्र दिनांक 22.11.2019 के पंजीकरण के अनुसार सिमाएं: पश्चिम: सड़क; पूर्व: गौरव चर्मा की संपत्ति, उत्तर: दूसरे की संपत्ति, दक्षिण: सड़क	₹. 2,296,350.00 (रुपये सवाइस लाख छियासबे हजार तीन सौ पचास मात्र)	₹. 229,635.00 (रुपये दो लाख छियासबे हजार छ. सौ तैरतीस मात्र)	28.09.2023 से पूर्व	10,00,00/-	22-09-2023 (11 बजे पूर्वा-4 बजे अप.)	29-09-2023 (11 बजे पूर्वा-2 बजे अप.)	निल
ऋण सं. HF/0399/II/20/100690 नवीन कुमार (कर्जदार), रोशनी देवी (सह-कर्जदार)	सूचना की तिथि : 15/11/2022 कुल बकाया : रू. 2349289.44/- (रुपये तैरईस लाख उन्चास हजार दो सौ नवसौ एवं चौबालीस सैस मात्र) तिथि 15/11/2022 तक देय और वसूली तक 11.75% वार्षिक दर से व्याज	भौतिक	फ्रीहोल्ड आवासीय 2 फ्लैट एलआईडी की बंधक संपत्ति का समस्त भाग, दूसरी मंजिल पर दाहिनी ओर सामने और दूसरी ओर दाईं ओर पीछे की ओर, बिना छत के अधिकार के, क्षेत्रफल 100 वर्ग गज, प्लॉट नं. डी-25, आवासीय कॉलोनी गंगाविहार, सादुल्लाबाद लोनी, गाजियाबाद, उ.प्र. में स्थित	₹. 16,49,619.00 (रुपये सोलह लाख चौंसठ हजार नौ सौ इक्कठ सौ मात्र)	₹. 1,64,961.90 (रुपये एक लाख चौंसठ हजार नौ सौ इक्कठ सौ मात्र)	28.09.2023 से पूर्व	10,00,00/-	22-09-2023 (11 बजे पूर्वा-4 बजे अप.)	29-09-2023 (11 बजे पूर्वा-2 बजे अप.)	निल
ऋण संख्या : HF/0399/II/20/100198 सुन्दर कोशिक (कर्जदार), सनतो कोशिक (सह-कर्जदार)	सूचना की तिथि : 09/09/2022 कुल बकाया : रू. 2,102,776.82/- (रुपये इक्कीस लाख दो हजार सात सौ छिठ्ठर एवं बचारी सैस मात्र) तिथि 09/09/2022 तक देय तथा वसूली तक 14% वार्षिक दर से व्याज	भौतिक	बंधक फ्रीहोल्ड रिहायशी पुरी तीसरी मंजिल का समस्त भाग, क्षेत्रफल 100 वर्ग गज (83.61 वर्ग मीटर)। प्लॉट नंबर सी-74 पर निर्मित, गंगा विहार, गांव सादुल्लाबाद परगना लोनी तहसील और जिला गाजियाबाद (उ.प्र.) में स्थित।	₹. 18,37,080.00 (रुपये अठारह लाख सैंतीस हजार अस्सी मात्र)	₹. 1,83,708.00 (रुपये एक लाख तिरसरी हजार सात सौ आठ मात्र)	28.09.2023 से पूर्व	10,00,00/-	22-09-2023 (11 बजे पूर्वा-4 बजे अप.)	29-09-2023 (11 बजे पूर्वा-2 बजे अप.)	निल

क्रय तथा बिक्री के विवरण एवं पुछताछ के लिए कृपया श्री शदाब अखतर, मोबाइल नं. +91 999543434 पर सम्पर्क करें।

इच्छुक बोलीदाताओं से आग्रह है कि पीएचएफएल शाखा में जकार नीलामी की संपत्ति निरीक्षण करें तथा स्वयं की पुछताछ करें तथा अतिरिक्त प्रश्नों, ऋणधारों और किसी भी तृतीय पार्टी के हितों को जवाब कर स्वयं को संतुष्ट कर लें। सभी सांख्यिक बकाय जैसे संपत्ति कर, बिजली/पानी के बकाये तथा संपत्ति से जुड़ी अन्य बकाय, यदि कोई हो, का भुगतान सफल बोलीदाता को ही करना होगा। इच्छुक बोलीदाताओं को अधिम में पोर्टल पर अपना पंजीकरण कराना होगा तथा लागिन आईडी तथा पारवर्ड प्राप्त करना होगा जिसे नीलामी सेवा प्रदाता सौ. इंडिया प्राइवेट लिमिटेड, पता : प्लॉट नं. 68, तीसरी मंजिल, गुरुग्राम, हरियाणा-122003, हेल्पलाइन नम्बर : 7291981124, 25, 26, सपोर्ट ई-मेल आईडी : Support@bankauctions.com सम्पर्क व्यक्ति : विनोद चौहान, ई-मेल आईडी : delhi@cindia.com, सम्पर्क नं. 9813887931 से अनिवार्य है। कृपया ध्यान रहे कि सभायित बोलीदाता केवल उन्ही से ही ई-नीलामी पर ऑन लाइन प्रतिक्रिया प्राप्त कर सकते हैं। इच्छुक क्रेता/ बोलीदाता को 28.09.2023 को या इससे पूर्व "पूनावाला हाउसिंग फाइनेंस लि.", बैंक आरसीआईसीआई बैंक लिमिटेड, खाता नं. 000651000460 तथा आईएफएससी कोड: **ICIC0000006**, 20, आर.ए. मुखर्जी रोड, कोलकाता-700001 की खाता में एनईएफटी/आरटीजीएस द्वारा धरोहर राशि भुगतान (ईएमडी) की राशि जमा करना होगा तथा <https://www.bankauctions.com> पर अपना नाम पंजीकृत करना होगा तथा सेवा प्रदाता से निम्नलिखित सूचक आईडी एवं पारवर्ड प्राप्त करना होगा तथा ई-नीलामी पर प्रतिक्रिया प्राप्त करना होगा। वेबसाइट पर पंजीकरण के बाद इच्छुक क्रेता/ बोलीदाता को अप्रोचिखित दस्तावेजों प्रतियों को उपलब्ध, ईमेल करना होगा तथा स्वप्रमाणित हार्ड कॉपी पूनावाला हाउसिंग फाइनेंस लि. के अधिकृत प्राधिकारी के पास भेजना होगा: श्री नरेश कुमार, पता- 8, सल नगर, नई दिल्ली-110065, मोबाइल नंबर +919860497750, ई-मेल आईडी : narsh.kumar1@poonawallahousing.com
स्थान: दिल्ली, गाजियाबाद तिथि: 15.09.2023 प्राधिकृत अधिकारी, पूनावाला हाउसिंग फाइनेंस लिमिटेड (पूर्व में मेग्ना हाउसिंग फाइनेंस लिमिटेड)

This is only an advertisement for information purposes and is not a prospectus announcement.

MANGALAM ALLOYS LIMITED
Corporate Identification Number: U27109GJ1988PLC011051
Our Company was originally incorporated as "Mangalam Alloys Private Limited" as a Private Limited Company under the provisions of the Companies Act, 1956 vide Certificate of Incorporation dated August 01, 1988, issued by the Registrar of Companies, Dadra and Nagra Heveli, Gujarat. Subsequently, our Company was converted into a Public Limited Company and the name of our Company was changed to "Mangalam Alloys Limited". A fresh Certificate of Incorporation consequent upon Conversion from Private Limited Company to Public Limited Company dated April 20, 1995 was issued by the Registrar of Companies, Dadra and Nagra Heveli, Gujarat. The Corporate Identification Number of our Company is U27109GJ1988PLC011051. For further details of incorporation, please refer the section titled "History and Certain Other Corporate Matters" beginning on page 133 of the Prospectus.
Registered Office: Plot No. 3123-3126, GIDC Phase III, Chhatral Dist. Gandhinagar, Gujarat -382729, India
Telephone No: +91-2764 232064 / 232025 Website: www.mangalamalloys.com E-mail ID: cs@mangalamalloys.com
Contact Person: Ms. Manmeetkaur Harshdeep Singh Bhatia, Company Secretary and Compliance officer

PROMOTERS OF THE COMPANY
MR. UTTAMCHAND CHANDANMAL MEHTA, MR. TUSHAR UTTAMCHAND MEHTA AND MEGHJYOTI IMPEX PRIVATE LIMITED

THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI (ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF NSE (NSE EMERGE)

THE OFFER
INITIAL PUBLIC ISSUE OF UPTO 68,64,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH OF MANGALAM ALLOYS LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 80/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 70/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 5,491.20 LAKH ("THE ISSUE"), COMPRISING A FRESH ISSUE OF UP TO 61,26,400 EQUITY SHARES AGGREGATING UP TO ₹ 4,901.12 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 7,37,600 EQUITY SHARES AGGREGATING UP TO ₹ 590.08 LAKHS ("OFFERED SHARES") BY THE SELLING SHAREHOLDERS COMPRISING UPTO 3,16,800 EQUITY SHARES AGGREGATING UP TO ₹ 253.44 LAKHS BY UNISON FORGINGS PRIVATE LIMITED ("THE PROMOTER GROUP SELLING SHAREHOLDER") AND UP TO 4,20,800 EQUITY SHARES AGGREGATING UP TO ₹ 336.64 LAKHS BY KAMAL KRUSHNA MISHRA ("OTHER SELLING SHAREHOLDER"), (THE PROMOTER GROUP SELLING SHAREHOLDERS AND THE OTHER SELLING SHAREHOLDERS, COLLECTIVELY REFERRED TO AS THE "SELLING SHAREHOLDERS") ("OFFER FOR SALE", TOGETHER WITH THE FRESH ISSUE, THE "OFFER").
THE OFFER CONSISTS UP TO 3,44,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH FOR CASH AT A PRICE OF ₹ 80 PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 70 PER EQUITY SHARE AGGREGATING TO ₹ 275.20 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF 65,20,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AT A PRICE OF ₹ 80 PER EQUITY SHARE AGGREGATING TO ₹ 5,216.00 LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 27.81% AND 26.41% RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

ISSUE OPENS ON THURSDAY, SEPTEMBER 21, 2023 CLOSING ON MONDAY, SEPTEMBER 25, 2023

FIXED PRICE ISSUE AT ₹ 80/- PER EQUITY SHARE
THE ISSUE PRICE OF ₹ 80/- IS 8 TIMES OF THE FACE VALUE

MINIMUM LOT SIZE	1600 EQUITY SHARES FOR RETAIL INDIVIDUAL INVESTORS
	1600 EQUITY SHARES AND IN MULTIPLES OF 1600 EQUITY SHARES THEREAFTER FOR NON RETAIL INVESTORS

ASBA* Simple, Safe, Smart way of Application - Make use of it!!!
*Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below. **Mandatory in Public Issues from January 01, 2016 No cheque will be accepted**

UPI UPI now available in ASBA for Retail Investors, whose application sizes are up to 2.00 lakhs, applying through Registered Brokers, DPs, & RTAs. Applicants to ensure PAN is updated in Bank Account being blocked by ASBA Bank. List of Banks supporting UPI is also available on SEBI at www.sebi.gov.in

For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Issue Procedure" beginning on page 293 of the Prospectus. The process is also available on the website of AIBI and Stock Exchange in the General Information Document. ASBA forms can be downloaded from the website of NSE and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in. The Application Forms which do not have the details of the Applicant's depository account including DP ID, PAN, UPI ID (in case of RIBs using the UPI mechanism) and Beneficiary Account Number shall be treated as incomplete and rejected. In case DP ID, Client ID and PAN mentioned in the Application Form and entered into the electronic system of the stock exchange, do not match with the DP ID, Client ID and PAN available in the depository database, the application is liable to be rejected. Applicants will not have the option of getting allotment of the Equity Shares in physical form. The Equity Shares on allotment shall be traded only in the dematerialised segment of the Stock Exchange.
LISTING: The Equity Shares offered through the Prospectus are proposed to be listed on the EMERGE Platform of National Stock Exchange of India Limited ("NSE") in terms of Chapter IX of the SEBI (ICDR) Regulations (IPO of Small and Medium Enterprises), as amended from time to time. Our Company has received an approval letter dated August 24, 2023 from NSE for using its name in the Offer Document for listing of our shares on the EMERGE Platform of National Stock Exchange of India Limited. For the purpose of this issue, the Designated Stock Exchange will be the NSE.
DISCLAIMER CLAUSE OF SEBI: Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, the Prospectus was furnished to SEBI in soft copy. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the Offer Document. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on 279 of the Prospectus.
DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE.
BASIS FOR ISSUE PRICE: The Issue Price is determined by our Company in consultation with the Lead Manager. The financial data presented in the section "Basis of the Issue Price" on page 93 of the Prospectus, are based on our Company's restated financial statements. Investors should also refer to the sections titled "Risk Factors" and "Summary of Financial Statements" on pages 25 and 45, respectively, to get a more informed view before making the investment decision.
ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013
Main Objects of the Company as per MoA: For information on the main objects and other objects of our Company, see "History and Certain Other Corporate Matters" on page 133 of the Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 347 of the Prospectus.
Liability of Members as per MoA: The Liability of the members of the Company is Limited.
Capital Structure: Authorized Capital of ₹ 2,500.00 Lakhs consisting of 2,50,00,000 Equity Shares of ₹ 10/- each. Pre Issue Capital: Issued, Subscribed and Paid-up Capital ₹ 1,855.95 Lakhs consisting of 1,85,59,527 Equity Shares of ₹ 10/- each. Post Issue Capital: Issued, Subscribed and Paid-up Capital ₹ 2,468.59 Lakhs consisting of 2,46,85,927 Equity Shares of ₹ 10/- each. For details of the Capital Structure, please refer to the chapter titled "Capital Structure" beginning on page 56 of the Prospectus.
Names of the signatories to the Memorandum of Association of the Company and the number of Equity Shares subscribed by them:
Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed by them at the time of signing of the Memorandum of Association of our Company: 10 Equity Shares by Mr. Uttamchand Mehta and 10 Equity Shares by Mr. Mahesh Chand Jain.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
EXPERT GLOBAL EXPERT GLOBAL CONSULTANTS PRIVATE LIMITED 1511, RG Trade Tower Netaji Subhash Place, Pitampura, New Delhi - 110 034, India Telephone: 011 4509 8234 Email: ipo@expertglobal.in Website: www.expertglobal.in Investor grievance email: compliance@expertglobal.in Contact Person: Mr. Gaurav Jain SEBI registration number: IMMO00012874 CIN: U74110DL2010PTC205995	Skyline SKYLINE FINANCIAL SERVICES PRIVATE LIMITED A/506, Dattani Plaza, Andheri Kurla Road, Safed Pool, Andheri East, Mumbai - 400 072, Maharashtra, India. Telephone: 011 22 2851 1022. Email: ipo@skylinereta.com Investor Grievance E-mail ID: grievances@skylinereta.com Website: www.skylinereta.com/ Contact Person: Mr. Anuj Rana SEBI registration number: IMR000003241 CIN: U74899DL1995PTC071324	MANGALAM ALLOYS LIMITED Ms. Manmeetkaur Harshdeep Singh Bhatia, Company Secretary and Compliance officer Address: Plot No. 3123-3126, GIDC Phase III, Chhatral Dist. Gandhinagar, Gujarat -382729, India Telephone: +91-2764 232064 / 232025 E-mail: cs@mangalamalloys.com Website: www.mangalamalloys.com CIN: U27109GJ1988PLC011051

Applicants can contact the Compliance Officer or the LM or the Registrar to the Issue in case of any Pre-Issue or Post-Issue related problems, such as non-receipt of Allotment Advice or credit of allotted Equity Shares in the respective beneficiary account or unblocking of funds etc.
Price Information and track record of past issued (SME) handled by the Lead Manager
Expert Global Consultants Private Limited

Sr. No.	Issue Name	Issue Size (in Lakhs)	Issue price	Listing date	Opening price on listing date	+/- % change in closing price, [+/- % change in closing benchmark]- 30th calendar days from listing	+/- % change in closing price, [+/- % change in closing benchmark]- 90th calendar days from listing	+/- % change in closing price, [+/- % change in closing benchmark]- 180th calendar days from listing
1	Rite Zone Chemcon India Limited	896.40	75.00	November 11, 2022	82.85	-7.99%; [0.80%]	-7.99%; [0.80%]	-7.99%; [0.80%]1
2	Dollex Agrotech Limited	2,438.80	35.00					